

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)

Item No.111

C.P. (IB)/252(CH)2019

IN THE MATTER OF:

IPS Mehtalia Pvt. Ltd.

...Petitioner-Operational Creditor

Vs.

Cosmas research lab ltd.

...Respondent-Corporate Debtor

Under Section: 9, IBC 2016

Order delivered on 29.01.2024

CORAM:

SHRI HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

SHRI UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

PRESENT:

For the Petitioner

: Mr. Ankush Chowdhary, Advocate

For the Respondent

: Mr. Anand Chhibbar, Senior Advocate with Ms. Swati
Vashisht, PCS

ORDER

It is stated by the learned counsel for the parties that final order for initiating the CIRP against the Respondent-Corporate Debtor has been reserved by the Court No.I. Let this matter be posted for 14.02.2024.

Sd/-

(HARNAM SINGH THAKUR)
MEMBER (J)

Sd/-

(UMESH KUMAR SHUKLA)
MEMBER (T)